

CENTRAL ADMINISTRATIVE TRIBUNAL ALIAHABAD BENCH
ALLAHABAD.

Allahabad this the 28th day of August 1997.

Original Application no. 77 of 1996.

Hon'ble Mr. S. Dayal, Administrative Member.

Smt. Zarina, w/o late Shri Mohd. Gulfam, Staff Car Driver,
R/o 3/17, Income Tax Colony, Muzaffarnagar.

... APPLICANT

C/A Shri S.A. Lari

Versus

1. Union of India, through Secretary Ministry of Finance, New Delhi.
2. Chairman, Central Board of Direct Taxes, New Delhi.
3. Chief Commissioner of Income Tax, Income Tax Department, Civil Lines, Kanpur.
4. Commissioner of Income Tax, Meerut.
5. Deputy Commissioner of Income Tax, Admn. Muzaffarnagar.

• RESPONDENTS.

C/R Shri A. Mohiley.

C R D E R (Oral)

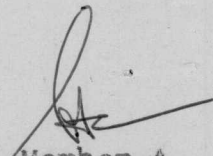
Hon'ble Mr. S. Dayal, Member-A.

Shri S.A. Lari learned counsel for the applicant and Shri A. Mohiley learned counsel for the respondents. Learned counsel for the applicant mentions that the applicant has been appointed on compassionate ground as a peon, as can be seen from paragraph 5 of the CA. Learned counsel for the applicant ^{has} therefore, not received any response from the applicant and is not able to file any RA.

// 2 //

2. Since the relief claimed by the applicant through this application ^{was} for grant of suitable appointment and the respondents have given this relief, the application has become infructuous and is dismissed as such.

3. No order as to costs.


Member-A

/pc/